

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1099 of 2020

IN THE MATTER OF:

Gundeep Gurdeep Singh Sood & Anr.

...Appellants

Versus

Corporation Bank & Anr.

...Respondents

Present: -

For Appellant: Ms. Arka Manerjee and Ms. Aritra Basu, Advocates.

For Respondent: Mr. PBA Srinivasan, Mr. Arun Kumar Sukla, Mr. Aamir Shaikh, Mr. Avinash Mohapatra and Ms. P.S. Chandralekha, Advocates for R-1.

Mr. R.K. Dubey and Mr. Atul Kumar, Advocates.

Mr. Arjun Padhiyar and Mr. Atul Sharma, Advocates for R-2.

O R D E R
(Virtual Mode)

16.04.2021 On 15.03.2021 Learned Counsel for the Appellant was directed to take fresh steps of notice on Respondent Nos. 1 and 2. Pursuant thereto, Learned Counsel for the Respondent No. 1 has appeared and filed Reply Affidavit in 2 Vol. on 09.04.2021 which is taken on record.

2. Mr. Arjun Padhiyar, Advocate appears on behalf of Respondent No. 2. He is directed to file status report in the matter within two weeks.

3. Learned Counsel for the Appellant seeks and is granted two weeks' time to file Rejoinder to Reply Affidavit filed on behalf of the Respondent No. 1.

4. Learned Counsel for the Appellant further submits that he has filed I.A. an Application for seeking interim relief through electronic mode. He is directed to file Hard Copy of the Interlocutory Application with serving the Soft Copy to the Respondent Nos. 1 and 2 within one week.

Cont.....

5. Learned Counsels for the Appellant and Respondent No. 1 are directed to file Hard Copy of brief Written Submissions not more than three pages along with supported by relevant case law within two weeks.

List the Appeal 'For Admission (After Notice)' on **11th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R. N./ nn./